

NOTICE

IN PARTIAL MODIFICATION to the Notice of Assignment for taking up the matters physically at Principal Seat at Bombay dated 24th September 2021, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **physically** at the **Principal Seat at Bombay**, with effect from **Monday, 11 October 2021** :

On 11 to 14, 18, 20 to 22, 25 to 29 October 2021

Sr. No.	Present sitting	Assignment	Assignment	Email address
1	The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Shri Justice S. P. TAVADE (Court Room No. 43)	<p style="text-align: center;">APPELLATE SIDE</p> For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court) (D) Criminal Contempt Petitions.	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">----</p>	<p style="text-align: center;"><u>For Appellate Side</u></p> <p style="text-align: center;">dbcourt3@gmail.com</p>

		<p>(E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
2	<p>The Hon'ble Shri Justice K. R. SHRIRAM</p> <p>AND</p> <p>The Hon'ble Shri Justice AMIT B. BORKAR</p> <p>(Court Room No. 13)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p>For Appellate Side dbcourt7@gmail.com</p> <p>For Original Side dbcourt7.os@gmail.com</p>

3	<p>The Hon'ble Shri Justice G. S. PATEL</p> <p>(Court Room No. 37)</p> <p>Commercial Division</p>	<p>APPELLATE SIDE</p> <p>-----</p>	<p>ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Intellectual Property Matters from the year 2019 and onwards.</p> <p>(B) All Suits from the year 2013 and onwards.</p> <p>(C) All Commercial Disputes of value of Rupees 100 Crores or more.</p>	<p>sbcourt13.os@gmail.com</p>
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On 11 to 14 and 18 October 2021

4	<p>The Hon'ble Smt. Justice REVATI MOHITE-DERE</p> <p>(Court Room No.3)</p>	<p>APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).</p> <p>(B) All Applications for leave to prefer Appeal of even years.</p> <p>(C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.</p>	<p>ORIGINAL SIDE</p> <p>-----</p>	<p>sbcourt14.as@gmail.com</p>
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On 11 to 14, 18, 20 to 22, 25 to 29 October 2021

5	<p>The Hon'ble Shri Justice RIYAZ I. CHAGLA</p> <p>(Court Room No.21 Annex)</p> <p>Commercial Division</p>	<p align="center">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein : (A) All Arbitration matters.</p>	<p align="center">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:- (A) Testamentary Matters. (B) Matters pertaining to Land Acquisition. (C) All civil matters of Single Judge not specifically assigned to other Courts.</p>	<p>For Appellate Side sbcourt34.as@gmail.com</p> <p>For Original Side sbcourt34.os@gmail.com</p>
6	<p>The Hon'ble Shri Justice N. J. JAMADAR</p> <p>(Court Room No. 17 Annex)</p> <p>Commercial Division</p>	<p align="center">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein:- (A) All First Appeals of Odd years.</p>	<p align="center">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:- (A) All Administration Suits and Partition Suits. (B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) All Insolvency matters.</p>	<p>For Appellate Side sbcourt27.as@gmail.com</p> <p>For Original Side sbcourt27.os@gmail.com</p>

On 11 to 14 and 18 October 2021

7	<p>The Hon'ble Shri Justice V. G. BISHT</p> <p>(Court Room no. 22 Annex)</p>	<p align="center">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :- (A) Anticipatory Bail Application (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).</p>	<p align="center">ORIGINAL SIDE</p> <p align="center">-----</p>	<p>sbcourt32.as@gmail.com</p>
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On 20 to 22, 25 to 29 October 2021

	APPELLATE SIDE	ORIGINAL SIDE	
7 A	The Hon'ble Shri. Justice V. G. BISHT (Court Room No. 22 Annex)	-----	sbcourt32.as@gmail.com
	For admission, hearing and order matters therein :- (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years. (C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.		

NOTE

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021 and subsequent modifications thereto.**
- 2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

Dated 5th day of October 2021

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.